

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
31-05-2024 AT 10:30 AM**

**Company Petition/51/2021
AND
IA (CA) 130/2023 in Company Petition/51/2021
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

K.Mamatha & Another

...Petitioner

AND

Sigma Online Ltd & 3 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA No 130/2023

This is an application filed by the company petitioner to bring on record the following additional documents:

- a. Copy of the fixed deposit receipt dated 13.07.2016
- b. Copy of the fixed deposit receipt dated 07.03.1999
- c. Copy of letter dated 29.06.2016 addressed by Mr K. Murali, Director of Respondent No.1 Company to Vijaya Bank.
- d. Certified Copy of the Judgement dated 17.03.2022 in CRL A No 692 of 2019.
- e. Copy of the order of the Hon'ble High Court of Telangana dated 07-04-2022 in CRLA/177/2022

The learned Counsel for respondent filed his objections for receiving additional documents through his counter dated 25.09.2023. For the FDRs, learned counsel for respondents submitted that these FDRs are actually the margin money for PBGs issued by the bank.

The learned counsel further submits that these FDRs and the letter dated 29.06.2016 are photocopy documents and hence may be not admitted.

Regarding, the documents in relation to certified copy of the judgment dated 17.03.2022 in CRL A No 692 of 2019 and Copy of the order of the Hon'ble High Court of Telangana dated 07-04-2022 in CRLA/177/2022, the learned counsel submitted that both these documents are matter of record and fact but they are not relevant in the instant case which is filed by the applicant under section 241 and 242 of the Companies Act, 2013. However, learned counsel for the applicant submitted that in view of the conviction the petitioner is disqualified to act as a Director of the respondent no.1 company as per provisions contained under section 164 of the Companies Act, 2013. Therefore, these documents are relevant for the case. After hearing both the learned counsels and on perusal of the documents, we are of the view that these documents may be allowed to be taken on record and we will examine their applicability and relevancy while deciding the main case.

Accordingly, **this application is allowed and disposed of.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)